Scheduled Castes and Scheduled Tribes and for nomination of members of the Anglo-Indian community in Lok Sabha and the State Assemblies beyond thirty years from the commencement of the Constitution; and

(c) if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): (a) and (b) The question of extension of the period of the reservation of seats for the Scheduled Castes and Scheduled Tribes and nomination of members of the Anglo-Indian community in Lok Sabha and the State Assemblies beyond thirty years from the commencement of the Constitution is engaging the attention of the Government of India.

Protection of persons who expose corruption amongst the public servants

•73. SHRI M. KADERSHAH: SHRI KAMAL NATH JHA: PROF. N. M. KAMBLE;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Vigilance Commission forwards the complaints regarding corruption charges in original to the Departments concerned for disposal;

(b) whether it is also a fact that such a procedure create_s difficulty f_0r persons making complaints who are exposed to threats by persons against whom complaints are made; and

(c) if so, what steps Government have taken to protect persons who ex pose the corrupt practices of public servants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS 'SHRI S. D PATIL): (a) According to the Government Resolution setting up the Central Vigilance Commission the Commission may entrust a complaint against a public servant to the Central Bureau of Investigation or to the concerned Department for investigation. Com-r^aints which do not contain allegations involving criminal offences or which do not require expert police investigation and which, as such, *prima facie* do not merit investigation, by the CBI, are sent to the Departments concerned by the Commission for disposal or for inquiry and report, as the case may be.

(b) and (c) Complaints sent to 1he Departments concerned are looked into by the Chief Vigilance Officers of the Departments etc. and the question of the complainants being exposed to threats by persons against whom the complaints are made should not arise.

Based on the recommendation of the Santhanam Committee on Prevention of Corruption, Ministries Departments have also been advised to ensure that appropriate measures are taken to afford sufficient protection to informants, witnesses etc.

Appointment of persons belonging to SC/ST in Khadi and Village Industries Commission

*74. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of INDUSTRY be pleased to state:

(a) to what extent Government ex tend financial assistance to the Khadi and Village Industries commission;

(b) whether the Khadi Commission is required to appoint persons belonging to Scheduled Castes and Scheduled Tribes in the reserved quota in the various departments of the Commission;

(c) if so, what are the reasons for which the quota reserved for the Scheduled Castes and Scheduled Tribes has not been filled in the Commission; ana

(d) whether persons belonging to the Scheduled Castes and Scheduled Tribes are appointed against the vacancies reserved for them in the various sections of the Leather Industries under the Commission; if so, what i_s the total number of clerks and officers working in Leather Industries of *the* Commission; and how many of them are from the Scheduled Castes and Scheduled Tribes?

Statement

(a) The Central Government, after due appropriation made by Parliament by law in this behalf, pays to the Commission in each financial year such sums as are considered necessary for the performance of Hie functions of the Commission under the Khadi and Village Industries Commission Act, 1956. The funds released to the Commission during the year 1978-79 and provided in the Budget Estimates for the year 1979-80 under various heads are indicated below:

(Rs, in lakhs)

	(10)	, in Idana
Plan	1978—79 (Released)	
Khadi Grant	1103+00	1250*00
Village Industries	500,00	550.00
Khadi Loan	2775.00	3400.00
Village Industries Loan	1225.00	1800°00
Interest subsidy (book adjustment)	1000.00	``t500*00`
Implementation of S& T (Grant)	73.25	88.00
	6673-25	8588.00
Non-Plan		
Administrative Expen- diture	491.00	520.00
Renewal of past loans (book adjustment)	845.20	4923-24
House Building Ad- vance	10.00	10.00
	1346.20	5453.24

(b) Yes, Sir.

(c) The main reason for the nonfulfilment of quota reserver for the Scheduled Castes and Schedule Tribes is that bulk of recruitment of staff m Khadi and Village Industries Commission was made prior to the issue of orders by KVIC in 1964 for reservation of vacancies for S.C. and S. T. Besides this, reservation was hitherto restricted to direct recruitment only and not for promotion. Another restraining factor was non-maintenance of reservation roster for filling the vacancy for the reserved quota by the various Directorates, Sub-offices and tradingunits of the KVIC.

to Questions

(d) Yes, Sir. The position i» Leather Directorate of KVIC as on 30-6-1979 is indicated below: —

ct :	Total No.	No. belonging to Schedul- ed Cas tes/ Scheduled Tribes
Technical Staff	135	36
Ministerial Staff	00	2

श्री एल० एन० मिश्र की मृत्यु के कार**वॉ** की फिर से जांच की मांग

*75. श्री लाखन सिंह : डा० भाई महावीर :

क्या गृह मंती यह बताने की हुपा करेंगे कि:

(क) का यह सच है कि कुछ प्रमुख व्यक्तियों ने भूतपूर्व वेन्द्रेय मंत्री ओ एल० एन० मिश्र को मारे जाने की